



**NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/11/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL**

**APPLICATION NUMBER :  
PETITION NUMBER : TCP/386/ (IB)/2017  
NAME OF THE PETITIONER(S) : GURMINDER SINGH  
NAME OF THE RESPONDENT(S) : VCAN ACTIVE CARBON PVT LTD  
UNDER SECTION : 433 ( e)(f)**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	A.M-ILANGU	COUNSEL FOR PETITIONER	
	P. Mohan Kumar	counsel for Respondents	

**ORDER**

Counsel representing both the parties are present and submitted that the matter is almost settled between the parties in this matter and another connected matter, TCP/200/2016. They prayed time for filing joint memo of compromise. Considering the request of both the counsel and in the interest of justice, I am inclined to grant time finally. Put up on 30.11.2017 at 10.30 A.M.

-sd/-  
**K Anantha Padmanabha Swamy**  
**Member (Judicial)**